NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 120(ND)09 **CA. NO**.

PRESENT: SMT. INA MALHOTRA Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2016

NAME OF THE COMPANY: Sh. Neelamber Agarwal and Anr. V/s. Neel Padam Builders Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. SHADAN FARASAT, ADV FOR R18R2

MR JAYANT MEHTA, ADY. For the
MR ADITYA SARIN ADV. Potitioners

MR P. RAJESH, ADY

MS. SUVENI BHAGAT, ADV

ORDER

Ld. Counsel for the respondent submits that insofar as 76 purchasers are concerned, the respondents have no objection in execution of the sale deed in their favour as they have paid the full consideration for the flats/units. In respect of 15 other applicants, the accounts have to be reconciled, as to whether the entire sale consideration has been received. Let verification of the accounts be conducted and acknowledgment of receipts/proof of payment, if required be furnished.

Contd/-								
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- 2. With respect to the remaining accounts, ld. Counsel shall file his objection as to why the sale deeds cannot be executed.
- 3. It is also agreed and suggested by both the parties that an independent person be nominated by the Court to execute the sale deeds in favour of the proposed purchasers.

4. To come up for further consideration on 16.09.2016.

(Ina Malhotra) Member Judicial